IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

16. **MA(COMPANIES ACT)/3568(MB)2019**
MA(COMPANIES ACT)/1896(MB)2019
IA(COMPANIES.ACT)/178(MB)2023 IN CP/1631(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.05.2024**

NAME OF THE PARTIES: Tirupati Sankalp Realtors Private Limited
Vs
Ruhi Realty Private Limited

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

O R D E R

1. Mr. Shrey Fatterperkar a/w Mr. Harsh Thadani, Ld. Counsel for the Petitioner present. Mr. Karl Tamboly a/w Mr. Punit Damodar and Mr. Raveena Kinkhabwala, Ld. Counsel for the Respondent Nos. 1 to R-4 and R-7 to R-9 present.
2. On the request, of the Counsel for the, list this matter for hearing on **04.06.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR